

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4227
ANSWERED ON:20.12.2011
AGRAHAYANA SAKA TRIFURCATION OF MCD
Gowda Shri D.B. Chandre;Patil Shri C. R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has granted clearance to the proposal for trifurcation of the Municipal Corporation of Delhi (MCD);
- (b) if so, the details and the present status thereof;
- (c) the manner in which the trifurcation is likely to provide better civic amenities to the citizens;
- (d) whether the rise in administrative expenses to be borne by the citizens factored in while taking the decision; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Central Government accorded `prior approval` for introduction of the Delhi Municipal Corporation (Amendment) Bill, 2011 in the Legislative Assembly of NCT of Delhi on 24.11.2011 providing for trifurcation of the Municipal Corporation of Delhi, wherein, fifty percent seats for women has also been proposed. The Legislative Assembly of NCT of Delhi has passed the aforesaid Bill on 1.12.2011 and it has been reserved by the Lieutenant Governor, Delhi for consideration and assent of the President.

(c): As compared to the existing single Municipal Corporation of Delhi which is presently catering to the population of over 1 crore, the proposed three corporations, would be in a better position to provide civic amenities in a more efficient manner.

(d) to (e): There would be some additional financial liability on account of administrative expenses which would be met through internal resources by the Govt. of NCT of Delhi. No financial assistance has been sought from the Ministry of Home Affairs / Government of India.